

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 231/GT/2020

Subject : Petition for approval of tariff of Barauni Thermal Power Station Stage-II (500 MW) for the period from the anticipated COD of Unit 8 (Unit 1 of Stage-II) to 31.3.2024.

Petitioner : NTPC Limited

Respondents : North Bihar Power Distribution Company Ltd & anr

Date of Hearing : **31.3.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Suhael Buttan, Advocate, NTPC
Ms. Simran Saluja, Advocate, NTPC
Shri U.S. Mohanty, NTPC
Shri Shashwat Kumar, Advocate, NBPDCCL
Shri Rahul Chouhan, Advocate, NBPDCCL

Record of Proceedings

The Petition was called out for virtual hearing.

2. During the hearing, learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions in the matter. At the request of the learned counsel, the Commission permitted the Petitioner to upload the note of arguments and also to file rejoinder to the reply of the Respondents.

3. The learned counsel for the Respondent NBPDCCL, referred to the reply of the Respondent and made detailed oral submissions.

4. The Commission after hearing the parties, directed the Petitioner to furnish the following additional information, after serving copy to the Respondents, on or before 13.5.2022:

- i) Revised tariff forms as per the actual cost incurred upto CoD of Unit 9;*
- ii) Basis for apportionment of capital cost between Stage-I and Stage-II;*



- iii) Whether any coal /oil stock is a part of apportioned cost for Stage-II;*
- iv) Submit Form L and M (though submitted partly) on all applicable dates, viz. 1.3.2020 and 1.6.2021, for computation of applicable Debt Equity ratio for tariff purpose;*
- v) Details of Infirm Power and the revenue adjustment on account of the same;*
- vi) Copy of Fuel Supply Agreement for the generating station;*
- vii) Details of the original scope of work as well as balance scope of work;*
- viii) Details of guaranteed parameters with regard to Boiler efficiency, turbine cycle heat rate and unit heat rate, duly certified by the OEM;*
- ix) Justification towards calculation of the weighted average price of coal considering opening quantity of coal stock and its value, which is in deviation from the Regulations. Also, Form 15 as per the relevant Regulations.*

5. The Respondents shall file their replies by 23.5.2022, after serving copy to the Petitioner, who may file its rejoinder, if any, before on or before 30.5.2022. The parties shall complete their pleadings within the due dates mentioned and no extension of time shall be granted.

6. Subject to the above, order in this petition was reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)



